

Initiate welfare steps for farmer pulling plough, says NHRC



The elderly couple pull a plough on their farm

TIMES NEWS NETWORK

Chhatrapati Sambhajinagar: National Human Rights Commission (NHRC) has sent a notice to Latur district administration to initiate welfare measures for debt-hit farmer Ambadas Pawar (75) from Ahmedpur taluka.

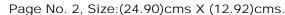
Pawar grabbed national attention after a video of him pulling plough on his farm went viral. Resident deputy collector for Latur Keshav Netake on Wednesday said NHRC has sought action taken report

to be submitted within 15 days.

"The state agriculture department has reached out to Pawar, offering all help. He is receiving financial and other assistance from different leaders and organisations. One NGO has taken responsibility of the education of his grandchildren," he said.

According to administration, Pawar now has three pairs of oxen which he received as donation and received nearly Rs 3.7 lakh in financial aid from various political parties, social groups and individuals.







NHRC orders verification of all Cath Lab doctors

Action after Damoh Hospital deaths

New Delhi/Bhopal: In a significant move following the tragic deaths of seven patients at Damoh's Mission Hospital due to surgeries performed by a fraudulent cardiologist, the National Human Rights Commission (NHRC) has mandated a nationwide verification of all doctors working in Cath Labs. The NHRC has issued directives to the Union Health Secretary in this regard and has also urged state governments to conduct their own investigations. Furthermore, the commission has called upon the Income Tax Commissioner and Madhya Pradesh's Economic Offences Wing to probe potential misuse of the Ayushman Bharat scheme in connection with this case. The scandal at Mission Hospital centers around H. Narendra Yadav alias N. John Cam, who allegedly posed as a London-trained cardiologist and performed heart surgeries on numerous individuals, leading to seven fatalities. The NHRC took up the case on March 28, 2025, based on a complaint. The commission has called for the registration of separate FIRs against the accused and management of Mission Hospital, citing charges related to culpable homicide not amounting to murder, fraud, cheating, forgery, medical negligence, misconduct, and misappropriation of funds. Additionally, the NHRC emphasized the importance of its own investigation, alongside the Whistleblowers Protection Act, to expose any criminal syndicate involved.

Directives for action against Police and CMHO

The NHRC's directives extend beyond the hospital, demanding answers regarding its insurance status and whether compensation was provided to the legal heirs of the deceased patients. The commission also questioned whether details of the surgeries, patient medical histories, potential risks and benefits, and treatment alternatives were shared with the Chief Medical and Health Officer (CMHO) of Damoh. Crucially, the NHRC has called for action against police personnel and the CMHO, Damoh, for negligence in their investigations. The commission's recommendations also include the cancellation of Mission Hospital's license until the final resolution of the case, signaling a serious push for accountability and patient safety in the healthcare sector.



Human rights body asks Latur admin to help farmer seen pulling plough in video

TIMES NEWS NETWORK

Chhatrapati Sambhajinagar: National Human Rights Commission (NHRC) has sent a notice to Latur district administration to initiate welfare measures for debt-hit farmer Ambadas Pawar (75) from Ahmedpur taluka. Pawar grabbed national attention after a video of him

pulling plough on his farm went viral recently, prompting many to extend a helping hand.

Resident deputy collector for Latur Keshav Netake on Wednesday said NHRC has sought action taken report to be submitted in 15 days. "The state agriculture department has already reached out to Pawar, offering all possible help," he said.

Page No. 5, Size:(38.52)cms X (18.57)cms.

भारकर गाउंड रिपोर्ट । घर से भागे प्रेमी युगल को पकड़ा, एमवी एक्ट उल्लंघन व ड्रिंक एंड ड्राइव पर कार्रवाई

NHRC **मॉनिटर की हिदायत का असर दिखा, रात 12** बजे गश्त करती दिखी पुलिस, सायरन बजाकर गुजरी

क्राइम रिपोर्टर | जोधपुर

जोधपुर आए राष्ट्रीय मानवाधिकार आयोग के विशेष मॉनिटर बालकृष्ण गोयल ने दो दिन पहले पुलिस की रात्रिगश्त पर सवाल उठाए थे। उन्होंने कहा था कि मैं रात में शहर की सड़कों पर निकला तो मुझे कहीं गश्त नजर नहीं आई। इस पर पुलिस का कहना था कि रात 12 बजे के बाद पुलिस गश्त करती है। इस जवाब पर उन्होंने हिदायत देते हुए कहा था कि अगर रात 11-12 बजे कोई घटना हो जाए तो जिम्मेदार कौन होगा, अब से पहले गश्त शुरू करें और सायरन बजाते हुए निकले।

इन निर्देश के बाद मंगलवार रात भास्कर टीम ने शहर की सड़कों पर सुरक्षा व्यवस्था जांची। इस दौरान पहले के मुकाबले गश्त कड़ी नजर आई। रात 12 बजे जालोरी गेट चौराहे पर एक के बाद एक लगातार सायरन बजाते हुए पुलिस की गश्त करती गाड़ियां घूमती नजर आई। एक गाड़ी डीसीपी (पूर्व) आलोक श्रीवास्तव की भी थी। कुछ देर में एक लेबा गाडियों का काफिला रात्रि गश्त करते हुए निकला।

तरजी का झालराः नाका लगाकर जांच



रात 1:15 बजे तूरजी का झालरा के बाहर सदर कोतवाली थाने की दो गाड़ियां नाकाबंदी में खड़ी थी। वहां से गुजरने वाले हर व्यक्ति से उनके नाम व पते रजिस्टर में लिखे जा रहे थे। वहां से एक टैक्सी गुजर रही थी। जिसमें परिवार के लोग बैठे थे। पुलिस ने चालक की डिटेल पछी. नोट की, फिर जाने दिया।

त्रिपोलिया बाजारः पैदल गश्त दिखी



रात को 1:35 बजे भास्कर टीम त्रिपोलिया बाजार पहुंची। जहां पर पुलिसकर्मी पैदल गश्त करते नजर आए। पिछले पौन घंटे से उसने त्रिपोलिया बाजार में ही गलियों के कई चक्कर लगाए। इसके बाद वह दूसरी जगह रात्रिगश्त के लिए निकल गए। वहीं सोजती गेट पर भी पुलिसकर्मी खडे मिले।

रेलवे स्टेशनः युवक-युवती को पकडा



स्टेशन से पुरी तिराहे की तरफ जाने वाले रास्ते पर पुलिस की नाकाबंदी थी। एक बाइक पर तीन लोग बैठे निकले। पुलिस ने पूछताछ की। तब सामने आया कि एक प्रेमी युगल समदड़ी से भागकर आया है। पुलिस ने युवती के परिजनों को फोन किया। जब उन्होंने फोन नहीं उठाया तो तीनों को थाने ले गए।

गश्त हर रात कर रहे, एक घंटा नाकाबंदी भी

 पुलिस कमिश्नर के निर्देश पर कमिश्नरेट के दोनों जोन में रात के समय प्रभावी गश्त होती है। प्रत्येक जिले में थाना वाइज सामूहिक फ्लैंग मार्च निकाला जाता है। फिर एक घंटा हर थाना क्षेत्र में नाकाबंदी की जाती है। ताकि रात में जो अवांछित लोग घुमते हैं। उनके खिलाफ कार्रवाई होती है। राज कॉप एप में फोटो से उनकी पहचान की जाती है। - राजेंद्र प्रसाद दिवाकर, एडीसीपी और जनरल रात्रिगश्त चैकिंग अधिकारी



Times of India

NHRC tells Latur district administration to initiate welfare measures for farmer pulling plough

https://timesofindia.indiatimes.com/city/aurangabad/nhrc-tells-latur-district-administration-to-initiate-welfare-measures-for-farmer-pulling-plough/articleshow/122348924.cms

TNN | Jul 9, 2025, 11.41 PM IST

Chhatrapati Sambhajinagar: National Human Rights Commission (NHRC) has sent a notice to Latur district administration to initiate welfare measures for debt-hit farmer Ambadas Pawar (75) from Hadoalti village in Ahmedpur taluka.

Pawar grabbed national attention after a video of him pulling plough on his farm went viral recently, prompting many to extend a helping hand.

Resident deputy collector for Latur Keshav Netake on Wednesday said NHRC has sought action taken report to be submitted within 15 days.

"The state agriculture department has already reached out to Pawar, offering all possible help. He is receiving financial and other assistance from different leaders and organisations. One NGO has also taken responsibility of the education of his grandchildren," he said.

According to Latur district administration, Pawar now has three pairs of oxen which he received as donation. "Farmers' group 'Krantikari Shetkari Sanghatana', Shiv Sena MLA from Buldhana Sanjay Gaikwad, and actor Sonu Sood have each offered a pair of oxen to Pawar," officials said.

Pawar has so far received nearly Rs 3.7 lakh in financial aid from various political parties, social groups, and individuals. State cooperation minister Babasaheb Patil, who represents Ahmedpur assembly constituency, has already shouldered the responsibility of Rs 42,000 loan borrowed by Pawar, an official said.

Speaking with media persons recently, Pawar expressed concern over the education of his two grandchildren. One social organisation has announced that it would bear the responsibility of educating Pawar's grandchildren.



Legal Maestros

Gopal Khemka Murder: Legal Questions Surround Bihar Police Encounter of Accused Conspirator

This paper will look at the legality issues of the Bihar Police encounter that was killed during the operation Vikas alias Raja who was an accused in the Gopal Khemka murder case. It gives an overview of the case, the legal provisions involved, such as the law of self-defense, and the Supreme Court directions on encounters, as well as the rights of the accused.

https://legalmaestros.com/current-legal-update/gopal-khemka-murder-legal-questions-surround-bihar-police-encounter-of-accused-conspirator/

Legal Maestros | July 9, 2025 | 6 min read

Patna, Bihar The police encounter in Patna, which led to the death of Vikas alias Raja, an allegedly accused in the murder of Gopal Khemka, an industrialist, and who was also the conspirator has raised a number of legal issues related to the action of the police in such operation. The Bihar police have claimed that the shooting was in self-defence and such will be investigated fully according to the laid down law.

The Incident: Killing of a Suspect Vikas alias Raja

On the 29th day of July, 2025 in the wee hours of the morning the encounter occurred in the Pir Damariya Ghat area in Patna and Vikas alias Raja who was 29 years old was killed. Bihar Police Headquarters reported the following as per Station House Officer of Malsalami Police Station that the incident happened near 2:45 AM. According to police authorities; Vikas, a suspected member of a possible conspiracy in the Gopal Khemka murder case tried to escape by firing at the police officers who approached him. The police retaliated back and he was killed. None of the police involved was injured. According to sources, a pistol, an empty cartridge and one live cartridge had been found on the floor. Police believe that Vikas has provided weapon with which Khemka was murdered. His body was taken to a government hospital in Patna so that a post mortem can be conducted on his body. Vikas alias Raja was also said to have a history of criminal activities that involve murder of several people, loot cases, and Arms Acts.

Gopal Khemka Murder Case

Gopal Khemka, a leading industry person was murdered in a shooting at the Gandhi Maidan area of Patna on Friday, July 4, 2025, around 11.40 PM outside his home in Main Gandhi Maidan locality. A bike rider gunned him down as he was proceeding back home after spending time in the Bankipore Club. This event was seven years after his son named Gunjan Khemka was also killed in Hajipur in 2018. After the murder of

Gopal Khemka, a meeting of Bihar Chief Minister Nitish Kumar was convened to discuss the law and order situation and directed the officials to move fast in matters of investigation. SIT which is Special Investigation Team was formed with SP City Central, Diksha, leading it.

The alleged shooter Umesh Yadav had been previously arrested by a combined force of Special Task Force (STF) and Patna Police before the confrontation. One more suspect, Ashok Sao, an iron trader, was later arrested as the suspected mastermind, who had allegedly paid Rs 10 lakh to get the killing done, perhaps, because of a business rivalry. Police also bear a possible connection with a business man who is detained in Beur Jail.

Indian Legal Framework of Police Enounters

The Indian techniques of police encounters are based on the right of defending the property by the Indian Penal code (IPC) and a collection of guidelines that are provided by the Supreme Court as well as the National Human Rights Commission (NHRC).

IPC-Right to Private Defense (IPC)

The s<u>rr</u>ection 96-106 of IPC deals with right of private defense. Section 96 says that nothing which is "done in the exercise of the right of private defence" is an offence. This right can also be applied to protecting his body, and the body of any other human against any kind of offence that may challenge the human body. Necessary force may be desired to prevent an impending danger; and that too, until death- even in the latter case the law is applicable in case of a reasonable apprehension of death or grievous hurt. This right, however, is not regarded as absolute but subject to some restrictions such as there should not be any harm beyond what is essential.

Besides, Section 46 of the Code of Criminal Procedure (CrPC) also provides that a police officer is authorized to use a reasonable force including death so as to make an arrest, in case the offender is rapely resisting/attempting to evade arrest of a person charged with an offense that has a death sentence/life imprisonment.

Supreme Court Guidelines of Police Encounter

In India, the Supreme Court, and especially in the matter of People Union For Civil Liberties PUCL v. State of Maharashtra (2014), has framed detailed guidelines in the investigation of police encounters in which death occurs. These guidelines are imperative to all the authorities in accordance with Article 141 in the Indian Constitution and are supposed to guarantee comprehensive, productive and autonomous investigations. Some notable points are:

Means of recording Tip-off: any information or tip-off of moves of criminals that would cause a serious crime has to be stored in writing, ideally in a case diary.

FIR: In the event where death occurs because of the use of a firearm by the police party in following up the tip-off, then an FIR is to be registered immediately and send to the court under Section 157 of CrPC.

Independent Investigation: Investigation of such deaths should be by an independent body i.e. an independent agency like the State CBCID or a police team of a police station working under the direction of an officer of superior rank.

Magisterial Inquiry: As per the provisions of the Section 176 of the CrPC, all the deaths caused in the police action should be followed by mandatory magisterial inquiry which by all means is to be conducted as soon as possible and ideally within three months of such incidences. It should investigate the family members of the deceased, the witnesses of the scene, and the police reports.

Informing NHRC/SHRC: The national Human Rights Commission (NHRC) or state Human Rights Commission (SHRC) shall be informed about the encounter death immediately that is within 48 hours and a complete report is to be filed within three months.

Medical Aid: Hurt individuals should be given instant medical help, and their statements together with a medical fitness certificate should be received, by a Magistrate or Medical Officer.

Protection of Evidence: The crime scene should be secured to avert the destruction of evidence.

No Out-Of-Turn Promotions: There should be no out-of-turn promotions or gallantry awards to officers involved in the encounter till the authenticity of the encounter is proved.

Immediate Prosecution and Disciplinary Action: Instant prosecution and disciplinary action should be taken against the guilty delinquent officers, who are accused in magisterial inquiry or police investigation.

NHRC Guidelines

National Human Right Commission has also come up with the same guidelines, by stating that it is high time we record the information, independent investigations, magisterial inquiry, and report every death under police action. The NHRC directives highlight that the police officers do not have automatic authority to deprive an individual of his life and death during an encounter which was not on the right of the private defense would be culpable homicide.

The Rights of the Accused when held by the Police

Despite involving serious crimes, accused persons have the basic rights in the Indian law and the Constitution. Such rights are:

Right to know the reason of arrest: Under Section 50(1) of the CrPC and clauses 22(1) of the Constitution.

The right of production before Magistrate within 24 hours: is provided under 57 of the CrPC.

Right to access a practitioner of law of his/her choice: Granted in Article 22(1) of the Constitution.

Right to be free of torture and cruel, inhuman or degrading treatment: Under Article 21the right to life and personal liberty.

Right to medical examination: To eliminate the possibility of carrying out of physical abuses in custody.

Right against Forced confessions: It has been provided under section 24 of the Indian evidence act that no confession is admissible where it is obtained by means of duress.

Right to know bailable or non-bailable offence: In the case of bailable offence, under Section 50(2) of the CrPC.

Right to inform relative or a friend about arrest: Section 50A of the CrPC.

Current investigation and legality Ongoing Investigation and Legal Compliance

When considering the encounter of Vikas alias Raja, the Bihar Police will be discussed incriminatingly under these set legal targets. This is because the post-mortem report, the magisterial inquiry and any separate investigation done will be important in ascertaining whether the police action was legal. It will be of paramount importance that all the guidelines by Supreme Court as well as NHRC such as registration of an FIR of the encounter itself and a probe on its own will be followed as it will bring about transparency and accountability in such a high profile case. The legal issues that are associated with this encounter create the significance of cardinal observance of due process and human rights, even in the case of alleged criminals.



VocalTV

अग्रवाल सभा महिला समिति का तीन दिवसीय सावन महोत्सव मेला शुरू

https://vocaltv.in/jharkhand/three-day-sawan-mahotsav-fair-of-agrawal-sabha-mahphp/cid17054351.htm

By VocalTV Desk | Jul 9, 2025, 21:55 IST

रांची, 9 जुलाई (हि.स.)। अग्रवाल सभा महिला सिमिति के तत्वावधान में 26वां तीन दिवसीय सावन महोत्सव मेला का आयोजन बुधवार को महाराजा अग्रसेन भवन रांची में शुरू हुआ। मेले का उद्घाटन राष्ट्रीय मानवाधिकार आयोग की झारखंड प्रतिनिधि सुचित्रा सिन्हा ने किया।

मुख्य अतिथि सुचित्रा सिन्हा ने कहा कि महिला सशक्तिकरण के लिए इस प्रकार का आयोजन बेहद महत्वपूर्ण है। उन्होंने महिलाओं के अधिकारों पर प्रकाश डालते हुए समान वेतन, कार्यस्थल पर गरिमा और सुरक्षा, घरेलू हिंसा के खिलाफ आवाज उठाने का अधिकार, कानूनी सहायता, वर्चुअल शिकायत और ज़ीरो एफआईआर जैसे अधिकारों की जानकारी दी। उन्होंने कहा कि महिलाओं में अपार हुनर है, बस उन्हें एक उचित मंच की आवश्यकता है, जो अग्रवाल सभा महिला सिमिति की ओर से दिया जा रहा है।

मेले की संयोजिका अलका सरावगी ने बताया कि इस वर्ष मेले में 100 से अधिक स्टॉल लगाए गए हैं। दूसरे दिन मिललाओं के लिए सावन सिंघारा का विशेष आयोजन किया जाएगा, वहीं समापन समारोह में बेस्ट स्टॉल को पुरस्कृत किया जाएगा। पहले दिन मेले में सैकड़ों मिहलाओं ने उत्साहपूर्वक खरीदारी की और स्वादिष्ट व्यंजनों का आनंद लिया।

मंच का संचालन सीमा टांटिया ने किया। वहीं कार्यक्रम के अध्यक्ष प्रमोद अग्रवाल और मंत्री अनिल अग्रवाल ने मेले में आए सभी अतिथियों और प्रतिभागियों को धन्यवाद देते हुए इसे महिला सशक्तिकरण की दिशा में एक सकारात्मक पहल बताया।

आयोजन को सफल बनाने में अग्रवाल सभा के पदाधिकारी राजेंद्र केडिया, मनोज चौधरी, अशोक नारसरिया, नरेश बंका, अमर अग्रवाल, शिव भावसिंहका एवं महिला समिति की रूपा अग्रवाल, अंशु नेवटिया का अहम योगदान रहा।

कार्यक्रम में अग्रवाल सभा के अध्यक्ष प्रमोद अग्रवाल, मंत्री अनिल अग्रवाल, मेले की संयोजिका अलका सरावगी सहित अन्य मौजूद थे।



Aaj Tak

3 साल की बच्ची को `संथारा' दिलाने का मामला, MP हाईकोर्ट ने माता-पिता और सरकार को दिया नोटिस

MP हाई कोर्ट ने मृतक बच्ची के माता-पिता के अलावा केंद्र सरकार, राज्य सरकार और राष्ट्रीय मानवाधिकार आयोग को नोटिस जारी कर चार सप्ताह के भीतर जवाब दाखिल करने को कहा है. जनहित याचिका पर अगली सुनवाई 25 अगस्त को होने की संभावना है.

https://www.aajtak.in/madhya-pradesh/story/mp-hc-seeks-response-from-parents-and-govt-on3-year-old-girl-death-of-due-to-santhara-lcln-dskc-2283392-2025-07-09

<u>aajtak.in</u> | इंदौर , 09 जुलाई 2025, (अपडेटेड 09 जुलाई 2025, 12:50 PM IST)

ब्रेन ट्यूमर से पीड़ित 3 साल की बच्ची की 'संथारा' संस्कार करवाने के बाद हुई मौत पर मध्य प्रदेश हाई कोर्ट ने उसके माता-पिता और सरकार से जवाब मांगा है. इस संबंध में अदालत में एक जनहित याचिका दायर की गई थी.

इंदौर बेंच के जस्टिस विवेक रूसिया और जस्टिस विनोद कुमार द्विवेदी की बेंच ने माता-पिता के अलावा केंद्र सरकार, राज्य सरकार और राष्ट्रीय मानवाधिकार आयोग को नोटिस जारी कर चार सप्ताह के भीतर जवाब दाखिल करने को कहा है. जनहित याचिका पर अगली सुनवाई 25 अगस्त को होने की संभावना है.

शहर के कार्यकर्ता प्रांशु जैन (23) की ओर से दायर याचिका में कहा गया है कि बच्चों और मानसिक रूप से बीमार व्यक्तियों को संथारा लेने की अनुमित नहीं दी जानी चाहिए, क्योंकि यह उनके जीवन और व्यक्तिगत स्वतंत्रता के संवैधानिक अधिकार का उल्लंघन करता है.

सम्बंधित ख़बरें

दरअसल, 'संथारा' एक प्राचीन जैन प्रथा है जिसमें व्यक्ति स्वेच्छा से भोजन, पानी, दवाइयां और जरूरी वस्तुओं का त्याग करके जीवन समाप्त करने का निर्णय लेता है.

जैन के वकील शुभम शर्मा ने एक न्यूज एजेंसी को बताया कि उनकी याचिका में कहा गया है कि संथारा प्रक्रिया शुरू करने से पहले व्यक्ति की सहमित जरूरी है. वर्तमान मामले में, ब्रेन ट्यूमर से पीड़ित एक तीन साल की मासूम बच्ची को कथित तौर पर संथारा लेने के लिए मजबूर किया गया, जिसके परिणामस्वरूप उसकी मृत्यु हो गई

वकील ने कहा, "उसकी मृत्यु के बाद, उसके माता-पिता द्वारा किए गए आवेदन के जवाब में गोल्डन बुक ऑफ वर्ल्ड रिकॉर्ड्स ने एक प्रमाण पत्र जारी किया, जिसमें कहा गया कि वह संथारा लेने वाली दुनिया की सबसे कम उम्र की व्यक्ति थी."

वकील शर्मा ने बताया कि बच्ची की मृत्यु के बारे में जानने के बाद उनके मुवक्किल ने केंद्र और राज्य सरकारों से शिकायत की, लेकिन कोई कार्रवाई नहीं होने पर उन्होंने हाई कोर्ट का रुख किया.

बच्ची के माता-पिता आईटी पेशेवर हैं. मासूम की मृत्यु पर हंगामा मचने के बाद माता-पिता ने दावा किया कि उन्हें एक जैन मुनि से प्रेरणा मिली थी कि उन्होंने इस साल मार्च में अपनी इकलौती बच्ची को संथारा

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लेने के लिए प्रेरित किया, उस समय जब वह ब्रेन ट्यूमर के कारण बहुत बीमार थी और उसे खाने-पीने में किठनाई हो रही थी. उन्होंने कहा कि मुनि द्वारा संथारा से जुड़े अनुष्ठान पूरे करने के तुरंत बाद बच्ची की मृत्यु हो गई.

बता दें कि साल 2015 में राजस्थान हाई कोर्ट ने संथारा प्रथा को भारतीय दंड संहिता की धारा 306 (आत्महत्या के लिए उकसाना) और 309 (आत्महत्या का प्रयास) के तहत दंडनीय अपराध घोषित किया. इसके बाद जैन संगठनों ने सुप्रीम कोर्ट का रुख किया, जिसने हाई कोर्ट के फैसले पर रोक लगा दी थी.